

Central Administrative Tribunal
Principal Bench, New Delhi.

DA-273/97

New Delhi this the 4th day of February, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Dr. Sone Lal,
Joint Commissioner (S&R),
Ministry of Food,
Dept. of Food Procurement
& Distribution,
Room No.181, Krishi Bhawan,
New Delhi-1.

.... Applicant

(through Ms. Rita Kumar, advocate)

versus

1. Union of India,
through its Secretary,
Ministry of Food,
Dept. of Food Procurement &
Distribution, Krishi Bhawan,
New Delhi.
2. The Secretary,
Ministry of Food,
Dept. of Food Procurement
& Distribution,
Krishi Bhawan, New Delhi.

.... Respondents

Order(oral)
by Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

The applicant has prayed for a relief which is substantially contingent depending upon a future event. The learned counsel for the applicant seeks permission to withdraw the present O.A. with liberty to file a fresh. Liberty as prayed for granted. Accordingly, the O.A. is disposed of as withdrawn.

(S.P. Biswas)
Member(A)

(Dr. Jose P. Verghese)
Vice-Chairman(J)

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